

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.1**  
**IB/315/ND/2024**

**IN THE MATTER OF:**

Big Barter Private Limited	...	Applicant
Versus		
Born Unicorn Tech Prise Private Limited	...	Respondent

**Under Section 9 of (IBC)**

**Order delivered on 13.06.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Adv. Aparajita Singh

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Heard the Learned Counsel for the Applicant. Learned Proxy Counsel undertakes to file Vakalatnama on behalf of the Respondent and confirmed that she received the copy of application and seeks some time file reply. 10 days time is granted to file reply, and 3 days time for rejoinder if any after reply filed.

List the matter on **11.07.2024**

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**